

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2666/2014

New Delhi, this the 06th day of September, 2016

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)**

Harendra Kumar Sharma, Aged about 35 years
S/o Late sh. Radhey Shyam Sharma
R/o C-3/170, Brij Puri, Delhi-110094 Applicant

(By Advocate: Mr.M.K. Bhardwaj)

Versus

DTC & Ors. Through

1. The Chairman cum Managing Director,
Delhi Transport Corporation,
I.P. Estate, New Delhi-110002.

2. The Senior Manager,
Training School, Nand Nagari Depot
DTC, Delhi.

3. The Deport Manager (Personnel)
DTC, Govt. of NCT of Delhi, IP Estate
New Delhi Respondents

(By Advocate: Mr. Hitesh Kumar, porxy for Mr. Manish Garg)

ORDER (ORAL)

By Mr. Shekhar Agarwal, Member (A):-

Learned counsel for applicant has submitted that applicant was declared medically unfit vide order dated 06.07.2013. He made representation requesting for re-medical examination by Medical Board. However, the respondents have rejected the same by passing impugned order dated 13.10.2013. He has cited several cases in which re-examination by Medical Board was allowed (Pages 84 to 157).

2. Learned counsel for the respondents fairly submitted that he would not have any objection in case any direction were given to the respondents for conducting medical examination of the applicant again by the medical board of DTC.

3. Accordingly, this OA is disposed of with a direction to the respondents to conduct medical examination of the applicant again by the medical board of DTC within six weeks from the date of receipt of a certified copy of this order. Needless to add that in case the applicant is found fit, his candidature for

the post of conductor on short term contract basis will be processed further and he will be so appointed if he is otherwise eligible.

(Dr. Brahm Avatar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

/mk /

